

T.S. No. 13/2021

Dated 05.01.2022

Plaintiff is represented.

Heard the counsel of the plaintiff on petition No.2393/21, filed under Order VII Rule 14(3) CPC.

The contents of the petition is that the plaintiff preferred previously one suit before Civil Judge which was T.S. 38/15 filed against Kaushar Alam but defendant Kaushar Alam had expired and thereafter they withdraw this case from the Hon'ble Civil Judge.

It is averred that on para 21 of the plaint of this case, the plaintiff stated that some documents were submitted in T.S. 38/15 which are relied upon by the plaintiff in this case. But those documents were tagged with T.S. 38.15.

It is averred that the plaintiff now received those documents and intend to file such document in this present suit.

Therefore, plaintiff prayed to accept those documents along with evidence.

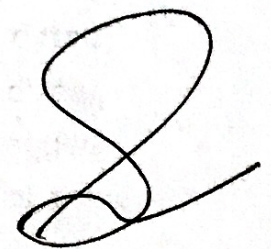
This court also perused the order dated 08.05.2019, where the Ld. Civil Judge mentioned that in T.S. 38/15 five numbers of documents were tagged and allowed the petitioner to submit the same at the appropriate stage.

Therefore, this Court considering the petition, submission and order dated 08.05.19, admit those documents along with evidence of P.W/ plaintiff.

Therefore, the petition No.2393/21 is hereby allowed without costs.

The plaintiff side is directed to file evidence, if any, on next date without fail.

Fix 11.02.2022 for P.W evidence.



Munsiff No. 1
Dibrugarh